

ITEM NO.9

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO. 69487/2025

[Arising out of impugned final judgment and order dated 10-02-2025 in CRA No. 3721/2009 passed by the High Court of Judicature at Allahabad]

REETA PUNIYA

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

FOR ADMISSION and I.R.

IA No. 82538/2026 - CONDONATION OF DELAY IN FILING, IA No. 82539/2026 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS, IA No. 82542/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 82541/2026 - EXEMPTION FROM FILING O.T., IA No. 82540/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 23-03-2026 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Sandeep Lamba, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

O R D E R

Permission to file the Special Leave Petition is granted.

2. Delay condoned.
3. Issue notice.

4. The State shall also be obliged to disclose as to whether it has filed any appeal against acquittal of the remaining accused, i.e., respondents no. 2 and 3.

5. Tag with SLP(Criminal) No. 4895 of 2025.

(POOJA SHARMA)
AR-CUM-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR